

ITEM NO.22

COURT NO.16

SECTION XI

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 30714/2014

(Arising out of impugned final judgment and order dated 04-04-2013 in SA No. 310/2013 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH  
DISTRICT MAGISTRATE & ORS.

Petitioner(s)

VERSUS

SHANTI DEVI & ORS.

Respondent(s)

IA No. 1/2014 - CONDONATION OF DELAY IN FILING)

Date : 21-02-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY  
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s)

Mr. Sanjay Kumar Tyagi, AOR  
Mr. Sanjay Kumar Tyagi, Adv.  
Mr. Sandeep Singh, Adv.  
Mr. Ajay Kumar Pandey, Adv.  
Mr. Prabhat Kumar Rai, Adv.

For Respondent(s)

Mr. Rameshwar Prasad Goyal, AOR  
Mr. Deepak Tyagi, Adv.  
Mr. K.K.gautam, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Mr. Sanjay Kumar, Tyagi, learned Counsel for the State who are the original defendants in the Suit No.609/1986 points out that although the suit was dismissed by the Trial Court, the learned ADJ has decreed the suit on appeal of the plaintiffs and directed the State-defendants to hand over possession of the property to the plaintiffs. Thereafter, the High Court has

affirmed the Appellate Court's judgment which is in challenge before this Court

The petitioner's counsel however prays for time to complete his instructions.

Mr. Deepak Tyagi, learned Counsel appearing for the decreeholder-plaintiff on the other hand submits that no substantial question of law was raised in the Second Appeal and that is how the High Court affirmed the judgment of the Appellate Court in favour of the plaintiffs.

The matter is adjourned by four weeks for completing the instructions from the petitioner's side.

(DEEPAK JOSHI)  
COURT MASTER (SH)

(KAMLESH RAWAT)  
COURT MASTER (NSH)